



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu.  
\*\*\*\*\*

**Notification**

**Jammu, the 10<sup>th</sup> April, 2017**

**SRO \69** .- In exercise of powers conferred by section 26 of the Jammu and Kashmir General Sales Tax Act, 1962, the Government hereby make the following amendment in the Jammu and Kashmir General Sales Tax Rules, 1962; namely:-

- 1. Rule 72 shall be omitted.**

**This Notification shall come into force with immediate effect.**

By the order of the Government of Jammu & Kashmir.

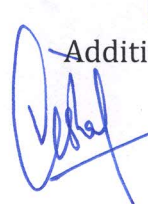
**Sd/-**  
**(Navin K. Choudhary), IAS**  
Commissioner/Secretary to Government  
Finance Department

No. ET/Estt/18/2017

Dated: 10-04-2017

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs(w.7.sc).
2. Excise Commissioner, J&K, Jammu.
3. Commissioner Commercial Taxes Department, J&K, Jammu.
4. OSD to Hon'ble Minister for Finance.
5. Special Assistant to Hon'ble Minister of State for Finance.
6. Private Secretary to Commissioner/Secretary to Government, Finance Department.
7. President, Kashmir Chamber of Commerce and Industry, Srinagar.
8. President, Chamber of Commerce and Industry, Jammu.
9. President, Tax Bar Association, Jammu/Srinagar.
10. Order file/Stock file/*website.*

  
**(T. K. Bhat), KAS**  
Additional Secretary to Government  
Finance Department  
10.04.17.